

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. IA/2725/2024 IN C.P. (IB)/1245(MB)2021

IN THE MATTER OF

State Bank Of India

VS

Arshiya Northern Ftwz Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 19.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Ayush Rajani (PH)
For the Respondent:

ORDER

I.A. 2725/2024

On the request of the Ld. Counsel for the Applicant, adjourned to **02.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. IA/1437/2024 IN C.P. (IB)/1245(MB)2021

IN THE MATTER OF

STATE BANK OF INDIA

VS

ARSHIYA NORTHERN FTWZ LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 19.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel Shyam Kapadia (PH)
For the Respondent/RP: Adv. Ayush Rajani (PH)

ORDER

I.A. 1437/2024

On the request of the Ld. Counsel for the RP, adjourned to **02.08.2024**. In view of the order dated 18.06.2024, the Ld. Counsel for the Applicant has filed rejoinder which is taken on record.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham